

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
RAIGARH PROPERTIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Raigarh Properties Private Limited
2.	Date of incorporation of corporate debtor	19 th April, 2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140WB2000PTC091711
5.	Address of the registered office and principal office (if any) of corporate debtor	1, Kyd Street, 2nd Floor, Room No 16A, Kolkata - 700016
6.	Insolvency commencement date in respect of corporate debtor	27 th February, 2020
7.	Estimated date of closure of insolvency resolution process	24 th August, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kamal Nayan Jain Regn. No: IBBI/IPA-001/IP-P00029/2016-17/10065
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2, Lal Bazar Street, Todi Chambers Room no 204 & 205 2nd Floor Kolkata-700001 Email id: knjain@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd. Address: 2, Lal Bazar Street, Todi Chambers Room no 204 & 205 2nd Floor Kolkata-700001 Email id: cirp.raigarhproperties@gmail.com
11.	Last date for submission of claims	12 th March, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Raigarh Properties Private Limited** on 27th February, 2020.

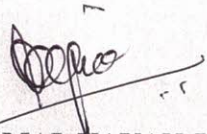
The creditors of Raigarh Properties Private Limited are hereby called upon to submit their claims with proof on or before 12th March, 2020 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Nil] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28.02.2020
Place: Kolkata




KAMAL NAYAN JAIN
Interim Resolution Professional

Reg No: IBBI/IPA-001/IP-P00029/2016-17/10065